

Government of Jammu and Kashmir
Transport Department
Civil Secretariat, Jammu

Notification

Jammu, the 14th February, 2020

S.O. ~~57~~ In exercise of powers conferred by Section 9 of the Jammu and Kashmir Motor Vehicle Taxation Act, 1957, the Government hereby notifies that the Motor Vehicle owned by Hon'ble Lieutenant Governor shall be exempted from payment of tax leviable under the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Asgar Hassan Samoon) IAS
Principal Secretary to Government,
Transport Department.

Dated: -14 02-2020

No: - TR-3/MVD/2020

Copy to the:-

1. Joint Secretary, (J&K), Ministry of Home Affairs, Government of India.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K,
4. All Principal Secretaries to Government.
5. Resident Commissioner, J&K New Delhi.
6. All Commissioner/Secretaries to Government.
7. All Deputy Commissioners.
8. Transport Commissioner, J&K, Jammu
9. Director Information, J&K Jammu with the request to kindly publish the notification in the two leading newspapers of the Jammu/Kashmir Divisions.
10. Regional Transport Officer, Jammu/Kashmir/Kathua.
11. General Manager, Government Press Srinagar/Jammu with the request to kindly publish the notification in the extraordinary issue of the Government gazette.
12. In-charge website NIC, Jammu for necessary action.
13. Pvt. Secretary to Principal Secretary to Government, Transport Department.
14. Stock file/in charge website.

(S.Chand Singh) KAS

Under Secretary to Government
Transport Department